

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT-I, MUMBAI BENCH**

**Item 2**

**C.P. (IB)/411(MB)2023 IA 3760/2023**

CORAM:

**SH. PRABHAT KUMAR**  
**HON'BLE MEMBER (T)**

**JUSTICE SH. VIRENDRASINGH BISHT(Retd.)**  
**HON'BLE MEMBER(J)**

ORDER SHEET OF THE HEARING ON **24.08.2023**

NAME OF THE PARTIES: - **EIGHT FINANCE PRIVATE LIMITED VS**  
**COMPUAGE INFOCOM LIMITED**

IBC under Sec 7 Rule 11 of NCLT, 2016

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**ORDER**

**IA No. 3760/2023** – Adv. Stenna Fernandes i/b Adv. Ashish T. Suryavanshi appeared for the Applicant. Adv. Rajvi Sheth i/b Interjuris appeared for the Respondent. The present application is filed by Corporate Debtor under Rule 11 of the National Company Law Tribunal Rules, 2016 seeking condonation of 36 days delay in filing the affidavit in reply.

In the interest of justice, **IA No. 3760/2023** is **allowed** and **disposed of** by condoning the delay of 36 days in filing the affidavit in reply.

Sd/-

**PRABHAT KUMAR**  
**Member (Technical)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**Member (Judicial)**

Sapna